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Thursday, November 17, 2016

Kartika 26, 1938 (Saka)

LOK SABHA DEBATES

(English Version)



Tenth Session

(Sixteenth Lok Sabha)

LOK SABHA SECRETARIAT NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Thursday, November 17, 2016/Kartika 26, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKERin the Chair]

[English] ... (Interruptions)

REFERENCES BY THE SPEAKER

[Translation]

HON. SPEAKER: Hon. Members, 19 soldiers were martyred in the cowardly terrorist

attack in Uri, Kashmir on 18 September, 2016.

Hon. Members, in the past many people died and many were injured in various

accidents, including the recent deaths of about 50 people in different incidents during

Chhath festivities in Bihar.

We are deeply saddened by the devastation caused by Hurricane Matthew in Haiti

on October 4, 2016, resulting in heavy loss of life and property. This House joins me in

expressing our deepest condolences to the friendly people of Haiti and the families of

those who have died in this natural calamity.

This House joins me in deeply mourning the inhuman terrorist attacks and tragic

accidents that have caused great pain and suffering to the bereaved families and wish the

injured a speedy recovery.

Now, the House will remain silent for a short while in respect of the departed souls.

[English]

11.03 hours

(The Members then stood in silence for short while.)

... (Interruptions)

HON. SPEAKER: I will not allow all of you, otherwise I will start Question Hour.

... (*Interruptions*)

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Speaker, we have given the

notices of Adjournment Motion under Rule 56, you are requested to admit the same. The

Hon. Members of all the parties wish for a thorough discussion on this, hence we have

given this notice -

[English] "The hardship and economic disruption caused by the recent

demonetisation of Rs. 500 and Rs. 1000 notes and the failure of the

Government to redress the plight of the farmers, small traders, unorganized

workers and all the plantation workers, fishermen and common man. The

House notes with concern the leakage of demonetization information for

certain people."

That is why, we want a discussion under Rule 56. So, I want the discussion to start

immediately, with your permission, Madam ... (*Interruptions*)

[Translation]

HON. SPEAKER: Everyone will not speak.

[English]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Our Party has also

submitted notice for Adjournment Motion. We want a discussion under Adjournment

Motion. We feel that demonetisation of Rs. 500 and Rs. 1000 notes has caused tremendous

difficulties to the poor people and common man. They are passing their days with huge

difficulties. So, let this decision be temporarily withdrawn to chalk out a final plan and

we should all fight against black money together. ... (*Interruptions*)

HON. SPEAKER: All of you should not speak together.

... (Interruptions)

[Translation]

HON. SPEAKER: Jayaprakash ji, you speak.

... (Interruptions)

HON. SPEAKER: Please sit down, only those who have given the notices of adjournment motion will speak, we do not have to discuss, please sit down.

SHRI JAI PRAKASH NARAYAN YADAV (BANKA): Hon. Speaker, Madam, demonetisation that was announced had taken a huge toll on the poor. Unviable decision was made without assessing the situation and outcome leading he poor to great hardship. Black money is not coming...

HON. SPEAKER: OK Jayaprakash ji.Do you also want to speak on the same issue, what do you want? Have you also given a notice of adjournment motion? OK, if you want to say something.

... (Interruptions)

[English]

DR. P. VENUGOPAL (TIRUVALLUR): Madam, we want a discussion under Adjournment Motion on this issue.... (*Interruptions*)

[Translation]

HON. SPEAKER: I have acknowledged the points raised by each of you. It is not necessary for everyone to speak further.

... (Interruptions)

HON. SPEAKER: Mulayam Singh ji, have you also given anotice of Adjournment Motion? Your point was also noted, points raised by each of you have been noted, every individual will not speak.

... (Interruptions)

HON. SPEAKER: Don't talk now.

... (Interruptions)

HON. SPEAKER: I also consider you very much.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTH KUMAR): Hon. Speaker, Madam, the Government of India has taken a historic decision under the leadership of our Hon. Prime Minister to eliminate corruption, black money and fake notes and to eliminate terrorism emanating from it. ... (Interruptions) We are ready to discuss it.... (Interruptions)

HON. SPEAKER: Please, you are requested to listen to them.

SHRI ANANTHKUMAR: The Opposition has moved an Adjournment Motion. We would like to inform you that the Government of India is ready to discuss this matter including the benefits, challenges, difficulties and how the nationwide public sentiment is with the Prime Minister Modi's decision by suspending Question Hour, ... (*Interruptions*) We are ready to discuss this all day here, but I would like to urge that we are willing to discuss under Rule 193. We are not evading the discussion. ... (Interruptions) In the other house, we have already initiated discussion on this matter, and we are ready to have a full discussion here as well. We are willing to discuss as much as you wish, and we are ready to answer every question... (Interruptions) Because I believe that no party here is in favour of black money, corruption, counterfeit currency, or terrorism.... (Interruptions) We are all these things. We unanimously against all are readv for discussion. (Interruptions) Madam, get a discussion started under Rule-193. ... (Interruptions)

[English]

11.10 hours

(At this stage, Shri Mohammad Salim, Shri Kalyan Banerjee, Shri M.I. Shanavas and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: You do not want a discussion.

... (Interruptions)

[Translation]

HON. SPEAKER: Discussion can take place. I will allow you.

... (Interruptions)

HON. SPEAKER: We are ready to discuss, but you do not want a discussion.

... (Interruptions)

HON. SPEAKER: You want a ruckus.

 \dots (Interruptions)

11.11 hours

ORAL ANSWERS TO QUESTIONS

[English]

HON. SPEAKER: Now, the Question Hour. Question No. 21.

Shrimati Supriya Sule.

... (Interruptions)

(Q. 21)

HON. SPEAKER: I am ready to allow a discussion, but you do not want it. Then it is all right.

... (Interruptions)

SHRIMATI SUPRIYA SULE: Madam Speaker, the House is not in order. I cannot hear anything.... (*Interruptions*) How to ask the question? ... (*Interruptions*)

HON. SPEAKER: Shri Vijaysinh Shankarrao Mohite Patil.

... (Interruptions)

HON. SPEAKER: Dr. Kirit Somaiya.

[Translation]

DR. KIRIT SOMAIYA: Hon. Speaker, Madam, I would like to humbly ask the hon. Minister how these black spots ... (Interruptions) where such accidents take place are likely to be reduced in his bid to provide emergency medical services to the victims of such accidents in the coming three years. ...(Interruptions) What is the plan of the Government to provide emergency medical services.... (Interruptions) to the victims of accidents that occur in such black spots?... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTER OF STATE IN THE MINISTRY OF SHIPPING; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): Hon. Speaker, Madam, there are 789 such black spots in total. ... (Interruptions) Our Government has worked actively to rectify the black spots and has also taken corrective measures in this regard. ... (Interruptions) The question of Hon. Member is whether we have done something experimentally when accidents occur... (Interruptions) Common people have to face huge difficulties when an accident occurs. ... (Interruptions) The Government has formulated a plan to provide support in case a family member meets with an accident while driving and his life is lost or suffers injuries.... (Interruptions) If there is an accident on the national highway and expressway, especially the expressway on an experimental basis from Ahmedabad to Vadodara, then he will be provided with an insurance cover up to Rs. 6000 and he will be treated in a nearby hospital. ... (Interruptions)

HON. SPEAKER: You do not want to have a discussion.

... (Interruptions)

[English]

HON. SPEAKER: You do not want discussion. We are ready.

... (Interruptions)

SHRI THOTA NARASIMHAM: Madam Speaker, eight black spots are identified in Andhra Pradesh. What remedial measures are required to be taken? What action has been taken to curb these black spots in Andhra Pradesh? Thirty per cent of the driving licences in Andhra Pradesh are bogus. It is proposed to set up an online system.

Is it a fact that out of 18 crore driving licences, 5.4 crore licences are bogus? ... (*Interruptions*) I would like to know whether there is any proposal with the Ministry to create a centralized system to eliminate fake and bogus driving licences from active licences. ... (*Interruptions*)

What are the steps taken by the Ministry to improve roadside amenities for quick response and transfer of accident victims to hospitals/trauma centres in National Highways? ... (*Interruptions*)

[Translation]

SHRI MANSUKH L MANDAVIYA: Madam, there are eight black spots in Andhra Pradesh.... (Interruptions) A new black spot has been identified.... (Interruptions) We have deeply brooded over the black spot and for years together, the system that had been in place there in which things were not taken into account in details for road safety.... (Interruptions) Roads were being built and with the roads being built what should actually be looked into was not taken care of. With the growing population, the number of vehicles on the road is increasing.... (Interruptions) Every year, there is a 10 percent increase in four-wheeler vehicles.... (Interruptions) In such a situation, we have tried to implement road safety audit meticulously.... (Interruptions) We have identified a total of 26 issues. In order torectify them properly, we have included them since the inception of DPR.... (Interruptions) After the DPR, when the roadmap is clear and the road is constructed, we

will also inspect it at that time.... (*Interruptions*)Overall, we are trying our level best to do everything possible to bring down the number of accidents occurring there.... (*Interruptions*)

[English]

DR. BOORA NARSAIAH GOUD (BHONGIR): Madam Speaker, I thank you for giving me this opportunity. ... (*Interruptions*)

Madam, human life is very precious and once a lifegoes, we cannot bring it back. ... (*Interruptions*) But unfortunately, when we see the length of the roads in the country, the number of accidents is the highest in India compared to any other country in the world. ... (*Interruptions*) For example, though our State Telangana is a smaller State, the number of accidents is higher compared to bigger States like Uttar Pradesh, Madhya Pradesh and Bihar. ... (*Interruptions*)

I would like to bring it to the notice of the Minister, through you that I have already written to NHAI for construction of vehicular underpasses in NH 163 and also in NH 65 in my State of Telangana. ... (*Interruptions*) It was agreed and administrative and financial clearances were also given for the same. ... (*Interruptions*) Now, 50 per cent of the tenure of this Lok Sabha, that is, 2 ½ years have passed. ... (*Interruptions*) But still the work has not yet started on the ground. ... (*Interruptions*) So, I would like to know as to when the work is going to start for the construction of these vehicular underpasses. ... (*Interruptions*)

Secondly, demonetization will also lead to increased spending in infrastructure. ... (*Interruptions*) So, I do hope that in future roads are constructed with more safety features. ... (*Interruptions*)

[Translation]

SHRI MANSUKH L MANDAVIYA: Madam, a total of 76 black spots have been identified in Telangana as has been asked by the Hon. Member.... (Interruptions) It is the

country.... (Interruptions) Today, overall, there are five lakh accidents on the National Highway in the country and the lives of 1.46 lakh people are lost in them.... (Interruptions) We have started working extensively and seriously to ensure that the loss of lives is avoided and they are saved.... (Interruptions) So we have also identified such places that were not identified earlier as black spots where there are two-three-four accidents and five-ten people die in those accidents in a year. (Interruptions) Not only this, we have also tried to implement the suggestions given by the Road Safety Audit regarding the reasons for the occurrence of accidents and we have also started making headway in this direction.... (Interruptions)

The barriers need to be installed in the areas where underbridges and overbridges are to be constructed, where dividers are to be built in the hilly regions. At the same time, we also want to identify the national highways where wildlife animals cross, which areas is prone to landslides and accordingly install road markingsso that people should already be vigilant in such situations.63 persons have lost their lives in the road accidents at high black spots in Telangana. In the coming days, we will rectify and correct those black spots as well. We intend to eliminate such black spots that have been identified during the last two years on the National Highway in the country in three years. If we work in tune with the activities of our Ministry, we will do it in two years, although, we have fixed the target to be achieved in three years, we will complete it in this time-frame and we will make all possible efforts on our behalf so that people do not lose their lives nor meet with accidents on the National Highway. ... (Interruptions)

HON. SPEAKER: Shri A.P. Jitendra Reddy.

... (Interruptions)

HON. SPEAKER: Reddy ji, was your mike not turned on?

... (Interruptions)

HON. SPEAKER: Reddy ji, if you go to the back seat then Mike will get turned on.

... (Interruptions)

HON. SPEAKER: There will be a discussion, you are requested to go to your respective seats.

... (Interruptions)

[English]

SHRI A.P. JITHENDER REDDY: Madam, I would like to ask the hon. Minister regarding the accidents, which are taking place at National Highway No. 44. There is a village, which is named as a 'widow village'. Almost all the men in that Tanda area have expired. There is no man alive there; only women are there. There was a big article, which has come out in '*The Hindu*', which says: "It is only a widows' village"... (*Interruptions*)

Madam, after so many representations, no action has been taken till now. Similarly, there are black spots in some other areas, viz., Kothakota, Janampeta, Adakal and Jadcherla about which, we had also given a lot of representations. Many a people, when they are just crossing the roads, they are being killed. A lump of mutton piece is being put on the road. We had, many a time, asked the Ministry to take action and to give us underpass roads or bypass roads but no action has been taken till now... (*Interruptions*)

I would request the hon. Minister to please see that these works are taken up immediately.... (*Interruptions*)

[Translation]

SHRI MANSUKH L. MANDAVIYA: Hon. Speaker, Madam, there are three reasons for the occurrence of accidents.

First, when people drive vehicles with carelessness, such a situation leads to accidents. Secondly, pedestrians' attempt to cross the road without having proper caution results in

accidents. And thirdly, when the road is not properly marked and there is an unexpected turn that has not been identified and marked with an identity mark indicating a hazard on the road, accidents can occur in such situations as well. The Hon. Member has informed us that there is a village in Telangana where accidents occur. We want to ensure that no such incidents happen in the country because they also know, so we are prepared to take that major step. Since the young people and those driving vehicles are the breadwinners of their families, and their households rely on their income, if they die in an accident, their families would be devastated. No one should suffer from such devastation in such circumstances. Therefore, whatever the Hon. Member has suggested, we will make efforts in that direction, and if necessary, we will definitely fulfil that task.

[English] (Q. 22)

[Translation]

Dr. BHARATIBEN D. SHYAL: Madam, indeed the hon. Minister has provided a satisfactory answer to our question, and we are satisfied as well.... (*Interruptions*) But, I would like to raise a question for my Constituency Bhavnagar.... (*Interruptions*)

Madam, our Bhavnagar is a coastal area and mining of lignite, bauxite, and bentonite is taking place there....(Interruptions) When any mineral is mined, this mining is very deep, due to which seawater spoils the source of fresh ground water and seawater comes into the ground....(Interruptions) Due to this, the land of the coastal area in our area, which was very good earlier, now thousands of hectares of land has deteriorated.... (Interruptions) The layer of its groundwater has been completely disturbed. As a result, the land is no longer suitable for farming, and the water there is also unfit for drinking.... (Interruptions) Thousands of people are migrating from our area.... (Interruptions) I want to ask the hon. Minister whether the mining companies or the Government want to take any step to ensure that the fresh ground water remains to be the same as it was earlier and continues to be useful for drinking and farming.

SHRI PIYUSH GOYAL: Hon. Member has raised a very good question.... (Interruptions)

Hon. Speaker, Madam, through you, first of all, let me tell you that this is a very good question....(Interruptions) For the first time in the country, the Modi government has taken such stringent steps against illegal mining.... (Interruptions) When the MMDR Act was amended, we have done what the previous governments had not done for so many years.... (Interruptions) We have taken several steps like making legal provisions for extending jail term from six months to five years and increasing fines from fifty thousand rupees to five lakh rupees. It will deter illegal mining.... (Interruptions) I understand that

the entire house should still commend the Hon. Prime Minister, Modi Ji for taking steps towards demonetization, which struck a blow against black money obtained through illegal mining.... (*Interruptions*)I think all the hon. members will also agree that black money is used in illegal mining and there is corruption in it.... (Interruptions) It is quite conspicuous to the poor that for the first time, the Modi government has taken such stringent steps to stop illegal mining.... (*Interruptions*)

So far as the matter of Bhavnagar is concerned, we have sounded alert to all mine owners and mining companies to ensure that the water there remains uncontaminated and that all environmental regulations regarding water are strictly enforced.... (*Interruptions*) All these mines are under the State Government.... (*Interruptions*) I will take all the steps to obviate out the problems of Bhavnagar in consultation with the State Government of Gujarat.... (*Interruptions*)

HON. SPEAKER: If you want a discussion, [English] please go back to your seats. They are ready to discuss.

... (Interruptions)

[Translation]

HON. SPEAKER: Government is ready for discussion. If you don't want a discussion, thenit's different.

... (Interruptions)

DR. BHARATIBEN D. SHYAL: Madam, the area of Shivrajpur is in our Panchmahal district of Gujarat, and the area of Kadipani is in the Kawad Tehsil of Chhota Udaipur district.... (*Interruptions*) In the Panchmahal region, manganese is abundantly available, while in the Kadipani area, there is a huge deposit of Fluorspar.... (*Interruptions*) Even prior to the attainment of our independence, these minerals were excavated there, and we were utilizing these minerals effectively. However, after independence, for some reason

or the other, mining of these minerals was stopped in those areas, and they are also not being utilized.... (*Interruptions*)

Madam, such huge deposits of mineralsare lying there inside the land that it will be available for 100 years now.... (*Interruptions*) I would like to ask the hon. Minister whether he is taking any steps to extract the valuable minerals in our Gujarat? ... (*Interruptions*)

SHRI PIYUSH GOYAL: Madam, we will conduct an exploration of this Panchmahal area, and based on its findings, we will transparently auction these mines as well. ... (Interruptions) The corruption-ridden practices of the previous governments, where mines were allocated to their respective MPs, friends, relatives, and associates without transparency, which had been going on for so many years, have been halted by this government. ... (Interruptions) We have allocated all the mines through transparent and honest auctions. After conducting the entire exploration of that area, it will also be allocated in an honest manner through transparent and honest auctions... (Interruptions)

PROF. CHINTAMANI MALVIYA: Madam, illegal excavation has become a big problem in the country today. The new machinery and technical resources have added momentum to it... (*Interruptions*) Our rivers, mountains, environment, eco-diversity are all being affected by it. Itsignificantly accounts for a surge in naxalism, crime, black money in the country....(*Interruptions*)If illegal excavation is not stopped, the Government will have a lot of trouble in curbing corruption and black money. ... (*Interruptions*)

I would like to ask the hon. Sir whether the Government, in consultation with the Bureau of Indian Mines, is developing and establishing a mine monitoring system for critical minerals to find out illegal excavation?

... (Interruptions) If so, the details thereof along with its salient features? ... (Interruptions)

SHRI PIYUSH GOYAL: Madam, complete information has been provided in the answer to the question about the stringent steps taken by the Government to check the illegal mining.... (Interruptions) We are working to check it in two ways. First, we are developing a new technology in consultation with the State Governments, which is called the mining surveillance system. ... (Interruptions) We will map all the mines with the satellite installed in this Mining Surveillance System. ... (Interruptions) This will provide us location-wise data about where illegal mining is taking place. We will be able to check illegal mining by sharing this data with the State Governments. ... (Interruptions) Earlier, proper action was not taken against those involved in illegal mining. Now, the State Governments have also intensified their actions, and we have been successful in curbing illegal mining. ... (Interruptions)

I believe that all hon. Members should understand that illegal mining leads to the generation of black money, fosters corruption, and if all the parties genuinely come together to fight this battle, black money can be eradicated, illegal mining can be stopped, and corruption can be eliminated as well. ... (*Interruptions*) The House, all parties and all the State Governments have to decide whether they want to stand against or for black money. ... (*Interruptions*)

SHRI SHARAD TRIPATHI: Madam, I would like to speak from here. ... (Interruptions)

Hon. Speaker, Madam, under the guidance of our Prime Minister, our hon. Minister has put restrictions on these people who are making noise today because these people were also indulged in illegal mining somewhere.... (Interruptions)

Since I hail from Uttar Pradesh, I would like to express my gratitude to the hon. Minister and would like to know through you whether the Hon. Minister will take suomotu cognizance and initiate any CBI enquiry against Mining Minister of Uttar Pradesh given the fact that allegations have been made against the minister by the people from the State Government of Uttar Pradesh itself. ... (Interruptions)

SHRI PIYUSH GOYAL: Madam, Hon. Member has raised a very important question. When I was looking at the figures, it came to mind that Uttar Pradesh is in a strange situation. ... (Interruptions) When I look at the situations in many states, there were 6,777 cases pertaining to the illegal mining of minor minerals in Uttar Pradesh... (Interruptions) The Government of Uttar Pradesh wrote to us that despite 6,777 cases, no illegal mineral ore has been found in a single case... (Interruptions) This is a very strange situation. This is beyond our understating that how zero mineral was mined if 6,777 cases were reported. Besides, it was also reported that illegal mining worth merely Rs. 6 crore has taken place. It is very difficult to believe that the illegal mineral ore of only Rs. 6 crore was found in 6,777 cases. Even a single FIR was not registered. More surprisingly, no FIR was lodged and not even a single case was filed in the court. I will definitely consider the submission made by hon. Member and take up the issue with the State Government to ensure that concrete steps are taken immediately against such corruption and black money.

(Q. 23)

[Translation]

SHRI JAI PRAKASH NARAYAN YADAV: Hon. Speaker, Madam, the common citizen should get easy access to air travel. For that purpose ... (Interruptions)

HON. SPEAKER: Do you want to ask questions regarding air flight?

SHRI JAI PRAKASH NARAYAN YADAV: Yes, Madam. ... (Interruptions)

Regarding air travel to the common citizen... (Interruptions)

SHRI DHARMENDRA YADAV: Hon. Speaker, Deaths are occurring in the country. The farmers are worried.... (*Interruptions*)

HON. SPEAKER: Dharmendra ji, you should raise all these things at the time of discussion.

... (Interruptions)

SHRI JAI PRAKASH NARAYAN YADAV: What preparations have been undertaken by the Government for the construction of airports in Patna, Bhagalpur, Munger, Purnia, Motihari, and Jharkhand. ... (*Interruptions*) It was said that there would be flights for Rs. 2500. ... (*Interruptions*) We demand a reply from the Government in this regard. ... (*Interruptions*)

[English]

SHRI ASHOK GAJAPATHI RAJU: Madam Speaker, the hon. Member is raising certain things which have nothing to do with the civil aviation sector. ... (*Interruptions*)

[Translation]

SHRI JAI PRAKASH NARAYAN YADAV: Hon. Speaker, Madam, there will be flight for Rs. 2500. ... (Interruptions)

HON. SPEAKER: This is not related to the original question.

...(Interruptions)

HON. SPEAKER: Bhagirath Prasad ji, you may ask the question.

... (Interruptions)

DR. BHAGIRATH PRASAD: Hon. Speaker, Madam, I would like to thank the Government of India for formulating an UDAN scheme to connect small towns with air service. I would like to say in this context that in my Lok Sabha constituency, Datia is a tourist destination and a rapidly developing area. ... (Interruptions) The earliest document of the Emperor Ashoka is available there in Indian history.... (Interruptions) There is Sonagiri, the mother of Ratanpur, the Surya temple, the Pitambara Peeth, a medical college has opened, and a new institute for veterinary research is coming up there. ... (Interruptions) I would like to know from the Hon. Minister when air services are likely to be started in Datia under this UDAN scheme as the airstrip there is in good condition? ... (Interruptions)

[English]

SHRI ASHOK GAJAPATHI RAJU: Madam Speaker, this whole regional connectivity issue was a commitment of the BJP Government in its election manifesto. ... (Interruptions) So, it took us some time to make it a reality and come out with the scheme. The scheme envisages participation of the State Government and participation of the Government of India. ... (Interruptions) Together we want to partner and take this forward.... (Interruptions) Regional connectivity is essential in a country like India where we have a resplendent heritage spread all over the country.... (Interruptions) We have about 70 airports which are active. The rest of it is not covered by the scheduled airlines. So, we have brought out the scheme. We have rolled out a subsidy. ... (Interruptions) The idea is that it cannot be a subsidy for eternity. It is a subsidy for a minimum period of time.... (Interruptions) It takes about two years to develop a route.

Therefore, the subsidy will hold for a maximum period of three years.... (*Interruptions*) So, the question of prioritization is there. We work with the State Governments.... (*Interruptions*) We will work together and make this happen. I think, in the coming January and February months, the first regional connectivity flight will become a reality.... (*Interruptions*)

[Translation]

SHRI PREM SINGH CHANDUMAJRA: Hon. Speaker, Madam, I would like to congratulate the Hon. Minister for his resolution ... (Interruptions) to make air travel accessible to the citizens of the country. Under the Regional Connectivity Scheme, I would like to submit a suggestion. ... (Interruptions) The 350th birth anniversary of Guru Govind Singh ji is being celebrated as National Festival. ... (Interruptions) Guru Govind Singh ji came to Shri Anandpur Sahib from Patna, from Shri Anandpur Sahib to Nanded. ... (Interruptions) Can the hon. Minister establish connectivity here. ... (Interruptions) The son of Guru Govind Singh, Shri Ajit Singh was martyred at Chamkaur in Shri Anandpur Sahib. An S.A.S. Nagar Mohali Airport has been built in his name. ... (Interruptions) A Circuit will be built from Patna to Mohali and from Mohali to Nanded Sahib... (Interruptions). This will be a tribute to Guru Govind Singh ji and the people of the country will be greatly benefited by this.

[English]

SHRI ASHOK GAJAPATHI RAJU: Madam, on aviation side, we encourage all pilgrim circuits and tourism circuits, for which purpose we work closely with all the State Governments and also with the Tourism Department. ... (*Interruptions*) We have a very rich and resplendent heritage. We need to harness this, and we are working on it. ... (*Interruptions*)

SHRI PREM DAS RAI: Thank you, Madam, I must again congratulate the NDA Government for coming up with this wonderful scheme of UDAN and the regional connectivity. ... (*Interruptions*) My specific question is with regard to the Pakyong Airport in Gangtok which needs to be connected in this UDAN scheme. ... (*Interruptions*) I would request the Minister, through you, to tell this House as to when this would be effected and when can the people of India go to the beautiful State of Sikkim, through UDAN... (*Interruptions*)

SHRI ASHOK GAJAPATHI RAJU: The concerned Airport is getting ready.... (*Interruptions*) As soon as it is ready – we work with the State Government – together we will partner with them. ... (*Interruptions*) We will subsidize this scheme for a limited period of time and open up the splendour of that State... (*Interruptions*)

Madam, we have a lot of States with a lot of natural beauty. We have to develop tourism. ... (*Interruptions*) There is a lot of disposable income available in the country and we need to harness it to generate employment at all levels, particularly at local levels.... (*Interruptions*) So, we are at it. We want to inform, through you, to the hon. Member that we are at it. ... (*Interruptions*)

[Translation]

SHRI DILIPKUMAR MANSUKHLAL GANDHI: Hon. Speaker, Sai Baba is the largest institution. You have made all the arrangements for the airport there. Now, there is no shortage of money. Those who possess black money should deposit it into Sai Baba's coffers so that the airport can be built there as soon as possible. The institution is ready to pay the full amount. ... (Interruptions)

I would like to ask the hon. Minister through you, when he is going to build the airport there. ... (Interruptions)

[English]

SHRI ASHOK GAJAPATHI RAJU: Madam, the Shirdi Airport is in an advanced stage and the State Government is at it. ... (*Interruptions*) This is one of the few airports where before the airport is ready, there is a demand among the airlines to have connectivity there.... (*Interruptions*) So, we hope that this will happen soon and we will be able to connect Shirdi so that the pilgrims can reach there and pay their respects to the hon. sage. ... (*Interruptions*)

[Translation]

SHRI GANESH SINGH: Hon. Speaker, through you, I would like to ask the Hon. Minister the time by which he is likely to start domestic operations under the UDAN Scheme. During World War II, an airstrip was built in my Lok Sabha Constituency, Satna and flights are operated there off and on, but regular air services are not operational. I would like to urge upon the Hon. Minister that Satna should also be included in the scheme being formulated to start air services under the UDAN scheme. ... (Interruptions)

[English]

SHRI ASHOK GAJAPATHI RAJU: Our country has more than 400 airstrips which are unconnected.... (*Interruptions*) That is why, we partner with the State Governments to make this happen.... (*Interruptions*) As I have mentioned before, we have a rich and resplendent heritage... (*Interruptions*)

HON. SPEAKER: Please go to your seats if you want discussion. You have to go there to have discussion.

... (Interruptions)

(Q. 24)

33

[Translation]

17.11.2016

DR. SWAMI SAKSHIJI MAHARAJ: Hon. Speaker, I would sincerely like to thank the Hon. Minister for answering my question in great detail. The hon. Prime Minister's ambition, as envisioned by the Government is "Sabka Saath, Sabka Vikas, Sabko Awas" by 2022. While funds have been allocated for this scheme, the progress in states is moving at a snail's pace and houses are not being constructed as per the plan. You have provided details that this region has received a certain amount of funds, but whether the money has been used properly or not also needs to be ensured as it has brought no difference to the situation. I would like to ask the Hon. Minister what plans the Government has to ensure that the money given is used properly in the states.

SHRI NARENDRA SINGH TOMAR: Hon. Members want to know about the Pradhan Mantri Awas Yojana. I would like to request the Hon. Members through you that under the earlier scheme, 408.93 lakh houses were sanctioned, in which 373.93 lakh houses have been completed and there are 33 lakh incomplete houses, out of which 17 lakh houses have been completed and 18 lakh houses are yet to be completed. Everyone knows that there were several discrepancies in the previous housing scheme. There was not enough financial assistance for individuals, the size was small, lacked basic amenities that should typically be in a house, and there was no technical support for housing. Hence, the beneficiary constructed it the way he wanted to construct it. We cannot call that house a sustainable dwelling. When the Hon. Prime Minister talked about Sabka Saath, Sabka Vikas and Sabko Awas, on 23 March 2016, the Union Cabinet created the Pradhan Mantri Gramin Awas Yojana. Efforts were made to ensure that everyone gets house under this scheme by 2022.

Sir, I am pleased to inform you that we are about to provide one crore houses in these three years by the year 2019. ... (Interruptions) This scheme is likely to be launched by the Hon. Prime Minister in Agra on the 20th of this month. ... (Interruptions) Thereafter, this scheme will be rolled out. ... (Interruptions) Under this scheme, the size of the house, which was earlier 20 metres, has been increased to 25 metres. ... (Interruptions) Earlier financial assistance of Rs. 70,000 was given, now we are giving Rs. 1,20,000 in the plain area and Rs. 1,30,000 for the hilly region and the North-East region.... (Interruptions) At the same time, for having a toilet in that house, they are being given Rs. 12,000 from the Swachhata Abhiyanand and Rs. 18,000 is also being given which is equivalent to the the wages of 90 to 95 days under the MGNREGA. ... (Interruptions) Overall, we have made a provision to provide financial assistance up to Rs. 1,50,000 for a house. ... (Interruptions) On November 20, the Hon. Prime Minister will launch this scheme. ... (Interruptions) Under this scheme, Rs. 13,000 crore has been provided to the states, all meetings have been held, masons have been imparted training, and we are providing technical support. ... (Interruptions) Accordingly, when this scheme starts, we will construct 33 lakh houses in this financial year and will construct 33 lakh 50 thousand houses per year in the coming two financial years. ... (Interruptions) In this way, the Government intends to fulfil the goal of completing one crore houses by 2019, which we will definitely achieve. ... (Interruptions)

DR. SWAMI SAKSHIJI MAHARAJ: Hon. Speaker, Madam, a question emanates from the answer given by the Hon. Minister. ... (*Interruptions*) The detailed information given to me pertains to the years 2013-14, 2014-15 and 2015-16. ... (*Interruptions*) He has stated in his reply that it is envisaged to construct one crore houses in three years from 2017 to 2018-19. ... (*Interruptions*) The Hon. Minister has not given the details of the year 2016-17 and hence he is requested to state the amount released at least with regard to Uttar Pradesh to construct these houses in the year 2016-17? ... (*Interruptions*)

SHRI NARENDRA SINGH TOMAR: Hon. Speaker, the information provided to Hon. Member also includes the previous data. ... (*Interruptions*) This scheme is likely to set about this year. Approximately 12 lakh houses will be constructed in Uttar Pradesh under this scheme within three years, by the year 2019. ... (*Interruptions*)

SHRI MANOJ TIWARI: Hon. Speaker, Pradhan Mantri Awas Yojana is definitely a centre of great hope for the country.... (*Interruptions*) I would like to know from the Hon. Minister whether the Government proposes to change the guidelines of the Pradhan Mantri Awas Yojana for its effective implementation. ... (*Interruptions*) If so, the details thereof? If not, the reasons therefor? ... (*Interruptions*)

SHRI NARENDRA SINGH TOMAR: Hon. Speaker, Madam, the Member has rightly said. ... (Interruptions) The erstwhile Indira Awas Yojana had different sets of guidelines, and due to all its discrepancies, appropriate results could not be achieved. ... (Interruptions) Now, new guidelines will certainly be prepared for Pradhan Mantri Awas Yojana which is likely to be rolled out. ... (Interruptions) Transparency has been ensured in the selection process as per these guidelines. ... (Interruptions) Their selection will be made through the Gram Sabha. ... (Interruptions) The selection process will be based on the social-economic census of 2011. ... (Interruptions) Money will be transferred to everyone's bank account through DBT in order to ensure that there is no scope for corruption, any kind of middlemen and the full amount reaches the beneficiary. ... (Interruptions) The quality of this scheme should be appropriate, houses should be built properly. There are many areas where cyclones frequently occur, and there are many areas where floods occur every year.... (Interruptions) Houses should be able to withstand floods and cyclones as well. In this regard, with technical support, separate models have been developed for 18 states. ... (Interruptions) They have been tested through IITs and UNDP, and the module has been finalized.... (Interruptions) People can adopt any module out of them and can make it and through this scheme, our effort is to ensure that there is no corruption of any kind.... (Interruptions) Under this scheme we have created 'Awas

App'. ... (Interruptions) At present, the status of the beneficiary will also be uploaded in it. ... (Interruptions) When the house is built, the first phase, second phase, and final phase will also be uploaded.... (Interruptions) There should be no possibility of any kind of corruption in this, for which support is being provided by Digital India, and technical support is also being provided.... (Interruptions)

HON. SPEAKER: Question No. - 25, Shri Prahlad Singh Patel.

(Q. 25)

[Translation] ... (Interruptions)

HON. SPEAKER: Those people who are standing in line peacefully are far better than these ones.

... (Interruptions)

HON. SPEAKER: What is happening? Don't you want to discuss?

... (Interruptions)

SHRI PRAHLAD SINGH PATEL: Hon. Speaker, Madam, first of all, I would like to congratulate the Government. ... (Interruptions) Hon. Prime Minister's resolve is for a clean India. ... (Interruptions) But I would like to bring the answer that has come and the situation prevailing before the country to the notice of the Minister. ... (Interruptions) From 2002 until now, earlier Rs. 2000 was provided for building toilets, then it was increased to Rs. 6000. ... (Interruptions) Today, you have increased it to more than Rs. 12000. ... (Interruptions) But, the toilets which were to be built with Rs. 2000 are showing on the portal that toilets have been built, but in reality there are no toilets there. ... (Interruptions) Therefore, I believe that the figures coming to the Government are flawed. ... (Interruptions) Therefore, the target we intend to achieve by 2019, if the portal shows that I have had a toilet since 2002, but I don't actually have one.... (Interruptions) They are not using it.... (Interruptions) Upon verification, it is found that they are not there. ... (Interruptions) What is the Government's plan to remove this anomaly and achieve the real target? ... (Interruptions) I want to know this.... (Interruptions)

SHRI NARENDRA SINGH TOMAR: Hon. Speaker, Madam, I believe that the concern expressed by the Hon. Member carries some weight. ... (*Interruptions*) Because even when less assistance was provided, toilets were built at that time, but those toilets were not fully utilised.... (*Interruptions*)

Secondly, it is possible that toilets of that quality were not constructed with that financial assistance and their usage could not be ensured.... (Interruptions)_However, the member is concerned that when we have set the goal of ODF for the entire country by 2019. ...(Interruptions)_If there is any discrepancy in the information available with the Government regarding the previous target, then achieving the goal is certainly not possible.... (Interruptions) I would like to assure the Member through you that we have urged the State governments with great emphasis to provide this information.... (Interruptions)_We are also making efforts to ensure that spot verification can be carried out for this. ... (Interruptions)

If any area comes to the notice of the Hon. Member, please do write to us. We will also inspect that area, and if there are any shortcomings, we will address them.... (*Interruptions*) such difficulties arose in several places. ... (*Interruptions*) To resolve those difficulties, we have ensured their fulfillment by using funds from 'MGNREGA'.... (*Interruptions*)

Hon. Speaker, Madam, currently, both the rural and urban cleanliness campaigns are being conducted with much fanfare. ... (Interruptions)_I am pleased to announce that three states have declared themselves ODF under this campaign. ... (Interruptions) 61 districts have declared themselves ODF. ... (Interruptions) 655 development blocks have declared themselves ODF.... (Interruptions) 52,260 Gram Panchayats have declared themselves ODF. ... (Interruptions) 1,16,994 villages have declared themselves ODF....(Interruptions) Through the IEC, we are continuously striving to bring about changes in people's behaviour....(Interruptions) This ODF status should not be confined in papers only but should also reflect in the mindset of the common people, if toilets are constructed, then the common people should have that much sensibility to use them..... (Interruptions) The government is working towards this objective. ... (Interruptions)

12.00 hours

[Translation]

SHRI PRAHLAD SINGH PATEL: Speaker Madam, I would like to extend my heartfelt congratulations to the Government and the hon. Minister.... (Interruptions) However, the announcement made regarding the ODF is factual. ... (Interruptions) I want to know from you about areas like mountains and plateaus where there is no water due to gravity or places like Bundelkhand where there is a shortage of water.... (Interruptions) There, toilets cannot be cleaned with water. For such areas, would you consider the option of bio-toilets? ... (Interruptions) Considering these circumstances, would you consider to revise the cost and increase the amount especially for places with rocky terrain, mountainous regions, and water scarcity? ... (Interruptions)

SHRI NARENDRA SINGH TOMAR: Hon. Speaker, Madam, the Hon. Member's point is practical because there are many plateau areas where it is not possible to construct toilets with a fixed amount.... (*Interruptions*)

Madam, through you, I would like to request the Hon. Member and also convey to the general public that the amount of Rs. 12,000 is not the cost for constructing a toilet. Instead, it is an incentive to encourage people to build toilets, and the Government provides financial assistance for this purpose.... (*Interruptions*) But we are considering what technical assistance may be required to ensure that proper toilets can be built in the hilly and plateau areas. ... (*Interruptions*)

WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos. 26 to 40

Unstarred Question Nos. 231 to 460

^{*} For Questions, please refer to Master copy of English version, placed in Library. You can also visit https://sansad.in/ls/questions/questions-and-answers for more information.

12.02 hours

RESIGNATION BY MEMBER

[Translation]

HON. SPEAKER: Hon. Members, I have to inform the House that Shri Tariq Hamid Karra, elected Member from Srinagar parliamentary constituency of Jammu and Kashmir, has resigned from the membership of the Lok Sabha. I have accepted his resignation letter on October 17, 2016.

... (Interruptions)

HON. SPEAKER: I Shri Mallikarjun Kharge, Shri Sudip Bandyopadhyay, Shri Kamal Nath, Shri Jayaprakash Narayan Yadav, Prof. Saugata Roy, Shri Dharmendra Yadav, Shri Rajesh Ranjan, Advocate Jose George, Shrimati P. K. Srimathi Teacher, Shri Jitendra Chaudhary, Shri N. K. Premachandran,

... (Interruptions)

HON. SPEAKER: I have received notices of adjournment motions regarding various issues from Shri K.N. Ramachandran, Shri Mohammed Salim, Shri Mohammed Badruddoza Khan, Shri P. Karunakaran, Shri Asaduddin Owaisi, Shri Veerappa Moily, Shri K.C. Venugopal, Shri E.T. Mohammed Basheer, Dr. A. Sampath, Shri Prem Singh Chandumajra, Shri Kodikunnil Suresh, Shri Dushyant Chautala and Shri Y.V. Subba Reddy.

...(Interruptions)

HON. SPEAKER: This matter is important and it will also be discussed.

... (Interruptions)

HON. SPEAKER: If you sit peacefully, the discussion will also take place.

...(Interruptions)

HON. SPEAKER: We can allow this, but there should be a discussion by postponing the work, such a need is not felt, so all motions for adjournment are not allowed.

... (Interruptions)

(English)

12.04 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid. Shri Piyush Goyal

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY, AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT- 5310/16/16]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2016-2017.

[Placed in Library, See No. LT- 5311/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, I beg to lay on the Table a copy of the Enemy Property (Amendment and Validation) Fourth Ordinance, 2016 promulgated by the President on 28th August, 2016 (No. 7 of 2016) under article 123(2) (a) of the Constitution.

[Placed in Library, See No. LT- 5312/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2016-2017.

[Placed in Library, See No. LT-5313/16/16]

(2) A copy of the Merchant Shipping (Seafarer Accommodation) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 824(E) in Gazette of India dated 26thAugust, 2016 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT- 5314/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Madam, I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India Limited and the Chandigarh International Airport Limited for the year 2016-2017.

[Placed in Library, See No. LT- 5315/16/16]

(2) A copy of the Airport Economic Regulatory Authority of India (Form of Annual Statement of Accounts, Budget and Annual Report) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.797(E) in Gazette of India dated 16th August, 2016 under Section 53 of the Airports Economic Regulatory Authority of IndiaAct, 2008.

[Placed in Library, See No. LT- 5316/16/16]

... (Interruptions)

12.04 ½ hours

ASSENT TO BILLS

SECRETARY-GENERAL: Madam Speaker, I lay on the Table the following five Bills passed by the Houses of Parliament during the Ninth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 19thJuly,2016:-

- (i) The Indian Trusts (Amendment) Bill, 2016;
- (ii) The Child Labour (Prohibition and Regulation) (Amendment) Bill, 2016;
- (iii) The Appropriation (No. 3) Bill, 2016;
- (iv) The Constitution (One Hundred and First Amendment) Bill, 2016; and
- (v) The Taxation Laws (Amendment) Bill, 2016.

I also lay on the Table one copy each, duly authenticated by the Secretary-General, Rajya Sabha, of following ten Bills passed by the Houses of Parliament and assented to by the President:

- (i) The Regional Centre for Biotechnology Bill, 2016;
- (ii) The Lokpal and Lokayuktas (Amendment) Bill, 2016;
- (iii) The Compensatory Afforestation Fund Bill, 2016;
- (iv) The Indian Medical Council (Amendment) Bill, 2016;
- (v) The Dentists (Amendment) Bill, 2016;
- (vi) The Institutes of Technology (Amendment) Bill, 2016;
- (vii) The National Institutes of Technology, Science Education and Research (Amendment) Bill, 2016;

(viii) The Benami Transactions (Prohibition) Amendment Bill, 2016;

(ix) The Enforcement of Security Interest and Recovery of Debt Laws and Other Miscellaneous Provisions (Amendment) Bill, 2016; and

(x) The Central Agricultural University (Amendment) Bill, 2016.

[Placed in Library, See No. LT- 5317/16/16]

... (Interruptions)

12.04 ½ hours

COMMITTEE ON MPLADS (LOK SABHA)

Action Taken Statement

DR. M. THAMBIDURAI (KARUR): Madam, I beg to lay on the Table the Statement (Hindi and English versions) of Final Action Taken Replies of the Government on the recommendations contained in the 3rd Report (16th Lok Sabha) of Committee on MPLADS regarding Action Taken by the Government on the recommendations contained in the 1st Report (16th Lok Sabha) on the proposals received from the Ministry of Statistics and Programme Implementation for Modifications in the MPLADS guidelines for the purchase of animal ambulances and for the construction of more than one community centre in the same village/local areas.

... (Interruptions)

12.04 3/4 hours

*MOTION RE: REPORT OF JOINT COMMITTEE ON CITIZENSHIP (AMENDMENT) BILL, 2016 – EXTENSION OF TIME

SHRI SATYAPAL SINGH (SAMBHAL): Madam, I beg to move the following:-

"That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Budget Session (2017) of Parliament."

HON. SPEAKER: The question is:

"That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Budget Session (2017) of Parliament."

The motion was adopted.
... (Interruptions)

^{*} Memorandum giving reasons for extension of time circulated separately

HON. SPEAKER: Now 'Zero Hour'.

... (Interruptions)

HON. SPEAKER: If you want discussion, I am ready to give discussion. You please go to your seats.

... (Interruptions)

HON. SPEAKER: I am ready to give discussion. Discussion can be there. But I cannot allow discussion like this. I am sorry. Government is ready to discuss.

[Translation]

... (Interruptions)

HON. SPEAKER: First of all, you should tell them to go from here. First, let them go to their respective seats.

SHRI MALLIKARJUN KHARGE (GULBARGA): Then how did the Question Hour run? If it is not possible to take up, then how was that taken up? ... (Interruptions)

HON. SPEAKER: That will continue to run, but it cannot be done separately, I am sorry.

SHRI MALLIKARJUN KHARGE: I would like to request you that we want to have a discussion under Rule 56. We have moved an Adjournment Motion because we want to know everyone's opinion in the House, and there will be voting on it. That's why we are seeking an adjournment motion. ... (Interruptions) It will not be appropriate If you initiate discussion under Rule 193. Madam Speaker, I would like to request that as you mentioned that the discussion will take place later, I support that, but it needs to be taken up under Rule 56, not under Rule 193. ... (Interruptions) This is very urgent; it has public importance. ... (Interruptions)

HON. SPEAKER: First of all, I cannot allow this in such a manner. I am ready for a discussion. You sit together and decide, I am ready to get a discussion initiated. If you

want an adjournment, if you want a discussion under Rule 193, sit down and discuss. If everyone agrees, I have no objection. (English) But not like this. I am sorry.

The House stands adjourned up to 12.30 hours.

12.07 hours

The Lok Sabha then adjourned till Thirty Minutes past Twelve of the Clock.

(English)

12.30 hours

The Lok Sabha re-assembled at Thirty Minutes past Twelve of the Clock.

(Hon. Speaker in the Chair)

MATTERS UNDER RULE 377*

HON. SPEAKER: Hon. Members, the Matters Under Rule 377 shall be laid on the table of the House. The Members who have been permitted to raise Matters Under Rule 377 today, and are desirous of laying them, may personally hand over the text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within stipulated time. The rest will be treated as lapsed.

... (Interruptions)

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^{*}Treated as laid on the Table.

(i) Need to restart Coal Handling Plant, Kalyani in Giridih Parliamentary Constituency, Jharkhand

[Translation]

SHRI RAVINDRA KUMAR PANDEY (GIRIDIH): The setting up of CHP (Coal Handling Plant) under the Kalyani project in Dhori area of Coal India Limited within my parliamentary constituency was started in 1985-86 with an aim to sending the crushed coal to power plants under the Rapid Loading System, which was completed in 1995 and Coal supply to power plants began from March 23, 1995. In this plant, 140 labourers are continuously working in permanent nature under the co-operative called Cheerudih Shramik Sahyog Samiti. The monthly salary was paid to these workers as per the minimum wages fixed by the Government of India as recommended by the High Power Committee. These labourers are not getting wages since February 2016. This has led them to starvation. Since last 24th May, 2016, the attendance of all the labourers has been discontinued without prior notice and the plant has been closed. While the issue of regularization of the said workers and basic amenities is sub judice in the Jharkhand High Court. The Ministry of Labour, the Government of India also inquired into the issue of regularization in 2002. There has been a demand by the laborers and Unions to operationalize it and the team of CCL Headquarters has come three times and enquired into it, but no decision has been taken yet. Coal of 200 mm was to be crushed in CHP which was later reduced to minus 100 mm by the management. According to the workers, the plant can still be started. Currently, there is approximately 2300 tons of coal available in the plant's hopper and around 10,000 tons in the ground bunker. There is a possibility of fire in the hopper if coal remains there for an extended period.

Therefore, I would like to urge the Central Government to expedite the reopening of the Kalyani CHP in the national interest and for the welfare of workers, ensuring the payment of pending wages to labourers.

(ii) Need to create an All India Judicial Service

[English]

DR. UDIT RAJ (NORTH WEST DELHI): The creation of an All India Judicial Service (AIJS) was favoured by the Chief Justices Conferences held in 1961, 1963 and 1965. The 42nd Constitution Amendment Act was passed for this in 1976, but was not given effect to. The Hon'ble Court ordered in 1991 that an All India Judicial Service should be set up and the Union of India should take appropriate steps in this regard. A Constitution Bench of the Supreme Court held that a Constitutional Body like High Courts cannot be believed to oblivious to the need for a scheme of reservation. A similar judgment was again passed by the Hon. Supreme Court in 2016. I request the Government to create an All India Judicial Service without any further delay which fulfils Constitutional obligations of reservation and includes SCs/STs, Minorities and Women who are not presently adequately represented in the judiciary.

(iii) Need to establish a girl's degree college in Siwan, Bihar

[Translation]

SHRI OM PRAKASH YADAV (SIWAN): There is an urgent need for a women's college in my parliamentary constituency, Siwan. Just because of the availability of only one women's college in the district headquarters, female students are facing a lot of inconvenience. If the Central Government approves the opening of another women's college, it will benefit thousands of female students in my constituency.

Therefore, I would like to request the Central Government to establish a women's college in Siwan with central assistance so that the female students of my constituency can benefit.

(iv) Need to provide Rajasthan its allocated share of Yamuna river water as per agreement

SHRI RAHUL KASWAN (CHURU): Under the agreement dated 12.5.1994 between the Yamuna Basin States of Rajasthan, Himachal Pradesh, Haryana, Uttar Pradesh and Union Territory and Union Territory of Delhi, 1.119 VCM of Yamuna water was allocated. The Yamuna River Basin Board was authorized for the allocation of Yamuna river water. Rajasthan was allocated 1917 cusecs of Yamuna water from Tajewala Headworks and 1281 cusecs of Yamuna water from Okhla Headworks by the Upper Yamuna River Board. The case was referred to the Upper Yamuna Review Committee due to disagreement on the Yamuna Water Allocation from Tajewala Headworks of Haryana. In the meetings of the Upper Yamuna Review Committee consensus was not arrived at the system of transferring water to Rajasthan. In the fifth meeting of the Upper Yamuna Committee, the chairperson decided to transfer Rajasthan's share of 1917 cusecs of Yamuna water from Tajewala Headworks through Western Yamuna Canal, but Haryana did not agree to this proposal. The Rajasthan government has demanded its justified share of water from the Government of India but Haryana has not yet agreed to it.

(v) Need to formulate a policy for proper waste management system in Patna, Bihar

SHRIMATI RAMA DEVI (SHEOHAR): In May-June 2016, a survey was conducted by WHO in about 3000 cities in 103 countries of the world according to which Patna is the sixth most polluted city in the world. According to this survey, 10 other cities of the country, including Delhi, are also included in the top category of polluted cities which is a matter of concern. The main reasons for the increase in pollution levels in cities like Patna are construction activities, open dumping of sand, and the use of adulterated fuels in vehicles. In Patna, there is no arrangement for CNG so far. Concrete houses are in excess of trees and plants in the city. Apart from this, the biggest tragedy of Patna is that there is sheer absence of waste management here. Many times, garbage is seen scattered on the roads. This garbage pollutes the air and spreads various diseases. There is a need for municipalities to focus on solid waste management. Garbage should be collected from each and every house and recycled it. Adopting the technique of generating electricity through waste in many major cities of the country is being seriously considered. Patna city should also be included in this initiative.

Therefore, the Government is requested to work in collaboration with the Bihar State Pollution Control Board to formulate a solid waste management policy and implement it rigorously in order to mitigate pollution in the city of Patna.

(vi) Need to provide stoppage of all express and mail trains at Adityapur railway station in SinghbhumPalriamentary Constituency, Jharkhand

SHRI LAXMAN GILUWA (SINGHBHUM): The Government is requested under Rule 377 that there is Adityapur Railway Station in my Parliamentary Constituency Singhbhum which is devoid of where no express train service and mail trains have a stoppage. While Adityapur is a large industrial area of the whole of Asia. Here, there are more than 1000 small-scale industries operating, and construction of around 300 more is underway. This area is rapidly developing industrially, and footfall at this railway station is increasing with the passage of time. Many labourers come from Odisha, West Bengal, Bihar and Uttar Pradesh to earn their livelihood in Adityapur. On the one hand, we are emphasizing on industrial development, on the other hand, there is not a stoppage of even a single express and mail train at Adityapur. As a result, this area is growing at a very slow pace. Industrial development of Adityapur will be done at a rapid pace.

The government is requested to provide stoppage of all express, mail trains passing through here at Adityapur railway station.

(vii) Need to set up Marine Immigration check posts at sea ports in Gujarat

SHRIMATI JAYSHREEBEN PATEL (MEHSANA): According to the Rules and Regulations of 2013 of the Home Department, it was decided to set up Immigration Check Posts in order to check the immigration/Emigration documents of domestic or foreign citizens arriving and departing by Dowj (MSV) maritime vehicles. It has been intimated that the process of immigration/emigration of the crew members arriving from or departing for abroad by Dowj (MSV) will be initiated in all the 8 Marine Police Station the way immigration/emigration aspects of passengers are processed at the airport as per this rule.

The Gujarat government sent a proposal in this regard to the Ministry of Home Affairs, New Delhi for approval in 2013, but approval has not been granted till date. The Ministry of Home Affairs has decided to set up immigration check posts at 11 ports, according to the notings of their action. However, formal notification for the establishment of these 11 immigration check posts is yet to be issued. I would like to urge that it be approved.

(viii) Need to develop Ramayana tourist circuit and also to set up a Ramayana heritage complex at Chitrakoot

[Translation]

SHRI GANESH SINGH (SATNA): The Government of India had announced 12 tourist circuits to connect religious and spiritual places, which include the birthplace of Lord Shri Ram, Ayodhya (Uttar Pradesh), an important place during his exile period, and the 84 Kosi Parikramas mentioned in the scriptures including Chitrakoot (M.P). The description of the life of Lord Shri Ram is documented in the epic poem Ramayana. During his 14year exile, Lord Shri Ram resided in Chitrakoot for 11 years and 6 months with the permission of King Mrijhgendra, where millions of pilgrims from across the country and abroad come and go, and these places hold incredible spiritual significance. To develop these places and to incorporate them into the map, the Central Government's Tourism Department declared it as the Ramayana Tourist Circuit. However, a structured outline for it has not yet emerged. I have proposed the development of those places, including Chitrakoot, as part of the 84-Kosi Parikrama. But I have not been informed about the actions taken so far in this regard? It is extremely necessary to create a historical precinct of Ramayana in Chitrakoot. This will also prove to be extremely beneficial from the perspective of tourism and culture. I have also reserved land for this purpose in my Chitrakoot and I have submitted a proposal to the Ministry of Tourism, which I hope will be approved soon. I demand that the Government should take a decision to develop it at the earliest.

(ix) Need for police reforms in the country

[Translation]

SHRI HARISHCHANDRA ALIAS HARISH DWIVEDI (BASTI): There are discussions about police reforms in India. The reason for this is that in the country, the police of most of the States are still operating according to the Police Act enacted in 1861. Today, 67 years of independence have passed and the needs have changed a lot but no significant improvement has been made in the police system. At the 49th Annual Conference of DGPs held in Guwahati, the Hon. Prime Minister spoke about making the police force smarter. His statement implied that the police should be tough yet sensitive, modern and dynamic, alert and responsible, trustworthy and accountable, as well as trained and technologically adept. However, so far, no honest effort has been made collectively to make the police smart, transparent, and responsive. I should be kept informed about the positive efforts being made by the Central Government in this regard.

(x) Need to open a Kendriya Vidyalaya or Sainik School in Jalaun Parliamentary Constituency, Uttar Pradesh

[Translation]

SHRI BHANU PRATAP SINGH VERMA (JALAUN): There are many families central government employees residing in Jalaun, Garautha, and Bhognipur under my parliamentary constituency. I would like to make the Government aware that among the central government employees residing in my parliamentary constituency, there is a significant number of serving soldiers who are specially serving the nation. Here, there is no high-level school available for the good education of the children of all the soldiers who reside here. I would like to inform the Government that despite the passage of so many years since independence, there is neither any central school nor any central university in my parliamentary constituency. I have always been advocating for the development of education in my parliamentary constituency. Therefore, I demand from the Government that a Kendriya Vidyalaya or a Sainik School should be opened in my parliamentary constituency so that the families of the soldiers of my parliamentary constituency can also get high level education.

(xi) Need to open a Kendriya Vidyalaya in Amreli district, Gujarat

SHRI NARANBHAI KACHHADIYA (AMRELI): Drawing the attention of the Central Government, I would like to submit that there is currently no Kendriya Vidyalaya in the Amreli district within my constituency. Consequently, young children have to travel a considerable distance to pursue their education in schools located in other districts. Keeping the needs and convenience of the local people in view, along with informing the concerned authorities in this regard, correspondence has also been made several times. A request was made to the Kendriya Vidyalaya Sangathan by the District Magistrate, Amreli informing about the necessary land being made available by me for the establishment of Kendriya Vidyalaya in Amreli district, but the Joint Commissioner of Kendriya Vidyalaya has informed the District Magistrate, Amreli that in Amreli district the 10 acres of land required in the vicinity of the headquarters is not available, hence 10 acres of land is available near village Charkhariya located on Highway No. 8 of Savarkundla Taluka of Amreli District and survey has also been conducted twice by the concerned department, which is three km away from Savarkundla Taluka. According to central regulations, until the school is ready, a temporary building is needed and an NGO is ready to provide the same without any rent for school purposes for one year.

Therefore, I would like to request the Government to kindly direct the relevant authorities to establish a Kendriya Vidyalaya as a 'Special Case' in Amreli, Gujarat for in public interest. Efforts should be made to amend the rules of establishing Kendriya Vidyalayas if necessary, so that children from Amreli district do not have to depend on schools in distant districts to obtain education.

(xii) Need to provide irrigation facilities in tribal areas of Maharashtra particularly in Gadchiroli-Chimur Parliamentary Constituency in the State

SHRI ASHOK MAHADEORAO NETE (GARHCHIROLI-CHIMUR): In the tribal areas of the country, tribal people have been allocated forest land for agricultural production to earn a livelihood, but no provision for water supply for irrigation is being made for them, as a result of which, due to the scarcity of water, tribal people are unable to use their land for agricultural production, leading to a situation of waste. Until water arrangements for irrigation are made for the land allocated to tribal people, that land is of no use to them.

It is also pertinent to mention that today the country is being severely affected by Naxalism. A major reason for this is the underdevelopment of these areas. If comprehensive development is undertaken in tribal dominated areas and efforts are made to integrate the people there with the mainstream of the nation, the problem of Naxalism can be significantly addressed.

Therefore, I would like to request the Government to prepare a program at the central level for providing water for irrigation in the land allocated in the tribal areas of the country, especially in the Gadchiroli-Chimur parliamentary constituency of Maharashtra state. This will enable people affected by Naxalism to benefit from central schemes and integrate with the mainstream of the nation.

(xiii) Need to enhance the honorarium of Accredited Social Health Activists

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): In India, under the National Rural Health Mission, the Maternity Benefit Scheme for women is implemented nationwide through ASHA workers by the central government. As a result, there has been a significant reduction in maternal and infant mortality rates. Approximately eight lakh ASHA workers across the country are performing the crucial role of ensuring the health and safety of mothers and children. Pregnant women in rural areas are taken to primary health Centres or district hospitals by ASHA workers for health check-ups at least three times before delivery. Thereafter, they are taken to the hospital for safe delivery. Only Rs. 600 per case is permissible despite ASHA sisters handling child health facilities responsibly. That too in Uttar Pradesh, for a long time, ASHA sisters have been facing difficulty in getting incentives, due to which they have faced very serious crisis. While ASHA workers are demanding a monthly allowance of 3000 rupees instead of the continuous incentive amount. They also staged a dharna on several occasions to solve their problems. Therefore, the Government of India is requested to take action on this matter immediately.

(xiv) Need to construct an underpass and service line on Toll Tax Booth on National Highway No. 26 in Damoh Parliamentary Constituency, Madhya Pradesh SHRI PRAHLAD SINGH PATEL (DAMOH): In the Deori Legislative Assembly of my Parliamentary Constituency Damoh, there is a steady increase in accidents on National Highway-26 near Gorjhamar, Maharajpur, Deori. If an under-bridge is constructed on this Golden North-South National Highway, accidents will be prevented. Under-bridges should be constructed soon to prevent accidents.

Besides, the absence of service line at the toll tax booth located on National Highway-26 causes inconvenience to ambulances and public representatives. Therefore, it is directed to establish a service lane on the expressway.

(xv) Need to protect and preserve the backwaters of Kuttanad, Kerala [English]

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Kuttanad region in Kerala is the major contributor of rice production in the state and despite located beneath sea level, the region is rich in rivers, lakes and streams that form the supply of water for consumption and agro-irrigation. The agrarian community of Kuttanad region is facing a complete rout in rice production and farming as rivers and lakes are chocked by a disastrous growth of water hyacinth and other invasive alien species. These plants have polluted the entire river system of upperKuttanad region, turning the river water highly toxic by blocking penetration of sunlight. Resultantly, the water in Kuttanad region is unsuitable for agriculture and tourism industry is also severely affected as navigation of boats become di8fficult due to large growth of these plants. Any solution to this issue lies within the functional perimeter of the Ministries for Agriculture and Farmers Welfare, Drinking Water and Sanitation and Health and Family Welfare and I request an inter-ministerial committee be immediately formed to devise an action plan. I would further add that a vision plan to protect and preserve the backwaters of Kuttanad be declared a national priority by the authority of inland waterways.

(xvi) Need to review restrictions imposed on construction activities by CRZ norms

SHRI K.C. VENUGOPAL (ALAPPUZHA): I would like to point out the hardships suffered by poor fishermen communities living in the coastal belt in the country particularly in Kerala because of the heavy restrictions imposed over any type of construction activities based on CRZ norms. The clauses of the norms have crated many hardships to the lives of poor fishermen particularly in the coastal belt of Kerala. The CRZ regulation restricts building activities and of fisheries-related infrastructural facilities also. This affects the livelihood of fishermen. They also even face trouble for making alteration to their houses. Government had assured earlier to make amendments to CRZ norms because of these practical hardships. However, till now no efforts have been made in this regard. I would request the Government to take remedial steps in this regard.

(xvii) Need to resolve Cauvery Water Dispute

SHRI B. SENGUTTUVAN (VELLORE): The sharing of the Cauvery Water since 1974 has been a bone of contention primarily between the States of Karnataka and Tamil Nadu. The Cauvery Water Disputes Tribunal passed its unanimous Final Award in the year 2007 assessing the total Cauvery Water availability in the basin at 740 TMC and it allocated 409 TMC to Tamil Nadu, 270 TMC to Karnataka, 30 TMC to Kerala and 7 TMC to Puducherry. The award is still in force and is binding on all the parties to the dispute. The award was notified on 20-02-2013. To implement the award, the Supreme Court directed the Centre for constitution of the Cauvery Management Board. The States sent the list of their representatives to the Cauvery Management Board. However, the Centre approached the Supreme Court and in a complete U-turn it stated that in terms of sub-section(7) of section 6-A of the Interstate Rivers Water Dispute Act, the Centre is required to devise the scheme for implementation of the award of the tribunal and the same shall be placed before the Parliament. This new provision is a needless and obfuscatory provision. Since the Centre has not made use of this in all these years in respect of any award by tribunal, it may as well initiate the move to repeal this provision as well. As the purpose of the law is to end all disputes and legal squabbles at the earliest and not to father new and unending ones. The Centre has to act firmly and resolutely in this issue. A grave situation has arisen in which the Tamil diaspora has been subjected to vicious attacks, their properties worth hundreds of crores were looted and torched despite the Supreme Court sternly warning against the violence. In this scenario, I request the Hon'ble Prime Minister to ensure the protection of linguistic minorities wherever they live and ensure that adequate compensation is paid for their losses and I request the Hon'ble Minister for Water Resources, River Development and Ganga Rejuvenation to play a proactive role to initiate the necessary process of amendment of the Inter-State Rivers Water Dispute Act for repeal of sub-section (7) of section 6-A.

(xviii) Special package for effluent treatment plants and infrastructural development facilities in Tiruppur in Tamil Nadu

SHRIMATI V. SATHYABAMA (TIRUPPUR): Indian Textile Industry has omnipresence in the economic life of the country. Apart from providing one of the basic necessities of life, the textile industry also plays a pivotal role through its contribution to industrial output, employment generation and the export earnings of the country. The textile sector is the second largest provider of employment after agriculture.

Tiruppur is the largest and fastest growing city in Tamil Nadu. It is one among the ten well-industrialized and economically developed districts of Tamil Nadu. Exports from Tiruppur, which provide employment to over seven lakh people have crossed the Rs. 15000 crore mark. Buyers from more than 50 countries frequently come to Tiruppur. More than 80 per cent of India's total knitwear exports originate from here. Therefore, Tiruppur deserves more support from the Union Government for its infrastructure development. Further, Tiruppur has more than 7000 dyeing units, which need generous support for effluent treatment plants to treat hazardous waste.

Therefore, I urge the Union Government to sanction a special package for effluent treatment plants and for other infrastructural development facilities to make Tiruppur as the front-runner in Textile and Knitwear sector in the country.

(xix) Need to address the challenges posed by the Regional comprehensive Economic Partnership agreement

ADV. JOICE GEORGE (IDUKKI): India is currently involved in negotiations for a Regional Comprehensive Economic Partnership (RCEP) Agreement. Once concluded, the RCEP Agreement will have the potential to be the world's largest free trade area with a total gross domestic product (GDP) of around US\$ 20 Trillion and an integrated market of over three billion people accounting for more than a quarter of world trade. It should be noted that the RCEP if ratified, affects every aspect of the Indian economy and its people, such as goods, services, investment, economic & technical co-operation, intellectual property, competition and dispute settlement. The extensive liberalization envisaged by the RCEP irreparably damages agriculture sector. The RECP will also jeopardize the government's efforts like 'Make in India' to revive manufacturing sector. Hence, I urge upon the Government to address the challenges by conducting socioeconomic and human rights impact assessment with the involvement of all stakeholders including the representatives of the people before proceeding further. There should be deliberations and consensus among the stakeholders including the State Governments and representatives of people before concluding such an agreement having direct bearing on the cash and plantation crops and every spare of micro entrepreneurship.

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, these are very important issues. ... (*Interruptions*)

[English]

HON. SPEAKER: I have already disallowed the Adjournment Motion. If you want discussion......

[Translation]

SHRI MALLIKARJUN KHARGE: Madam, we are ready for discussion, but we are only prepared for discussion under Rule - 56. ... (*Interruptions*)

[English]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): We are ready for a discussion under Rule 193 because people at large are with this decision of Shri Narendra Modi. ... (*Interruptions*) They want that black money should be finished; they want that fake notes should be finished; they want to give a death blow to terrorism. ... (*Interruptions*) Therefore, I request cooperation of all the political parties.

HON. SPEAKER: You are ready to discuss it under Rule 193 but I have disallowed Adjournment Motion.

[Translation]

SHRI MALLIKARJUN KHARGE : We all are with you, ... (*Interruptions*) But your method is not correct. ... (*Interruptions*)

[English]

HON. SPEAKER: Shri Sudip Bandyopadhyay, do you want to say anything?

... (Interruptions)

HON. SPEAKER: I am allowing you.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Hon. Speaker Madam, you have asked us to go for a discussion under Rule 193. But the problem is that we are in a mood to censure the Government under Adjournment Motion. So, we request you to let the Government come forward on the issue.

... (*Interruptions*)

HON. SPEAKER: I have already disallowed the Adjournment Motion today. So, the question does not arise.

SHRI SUDIP BANDYOPADHYAY: Today, the situation is different. Many political parties in the Opposition are together today. ... (*Interruptions*) It is a different scenario. It had never happened at this Lok Sabha.

HON. SPEAKER: Do you not agree on the discussion under Rule 193?

SHRI SUDIP BANDYOPADHYAY: Our approach is: let the Government come up, take up the decision through Adjournment Motion and let the House function normally.

HON. SPEAKER: Shri Mallikarjun Kharge, do you want to say something?

[Translation]

SHRI MALLIKARJUN KHARGE: Madam, we all agree that if an adjournment motion under Rule-56 is taken up for discussion, the entire house will participate in it, there will be voting, and everyone will know which side one stands. ... (Interruptions) Another thing is that under Rule 193, they will only let you go after discussion. ... (Interruptions) It is a matter of national importance. ... (Interruptions) This is an emergent, and millions of people are affected by it. ... (Interruptions) That's why, it is a censure ... (Interruptions) Adjournment is a censure on the Government.

SHRI ANANTHAKUMAR: Madam, there is no ambiguity about black money, counterfeit notes, and corruption. ... (*Interruptions*) All are on the same side. ... (*Interruptions*)I don't understand whether these people are in favour of black money, corruption, or counterfeit notes. ... (*Interruptions*) All we want from this assembly, or rather all we want from this congregation is that no discord should arise from here. ... (Interruptions) That is why, there should be a discussion under Rule-193.

12.34 hours

(At this stage, Shri Deepdendra Huda, Shri Kalyan Banerjee and some other hon.

Members came and stood on the floor near the Table.)

[Translation]

SHRI ANANTHAKUMAR: Madam, we are ready to discuss. ... (*Interruptions*) Discuss as much as you want. ... (*Interruptions*) Also, give suggestions to the Government of India. ... (*Interruptions*) Also, give suggestions as to what should be done to end the tragedy and the problem. ... (*Interruptions*) People across the country are applauding this decision of the Modi government. People are supporting it. ... (*Interruptions*) We are always ready for discussion.... (*Interruptions*)

[English]

HON. SPEAKER: I am sorry. You do not want a discussion.

... (Interruptions)

HON. SPEAKER: I am sorry.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again tomorrow at 11 a.m.

12.35 hours

The Lok Sabha then adjourned till Eleven of the Clock on Friday, November 18, 2016 / Kartika 27, 1938 (Saka).

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